

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 248 of 1999.

Wednesday this the 3rd day of March, 1999.

CORAM:

HON'BLE MR. A.M. SIVADAS, JUDICIAL MEMBER

K. Thampan,  
Ex-casual Labourer,  
Southern Railway,  
Palghat Division, Palghat  
residing at:  
Mundakandam,  
Cheruvathoor P.O.,  
Kasargod District. .. Applicant

(By Advocate Shri T.C. Govindaswamy)

Vs.

The Senior Divisional Personnel  
Officer, Southern Railway,  
Palghat Division, Palghat. .. Respondent

(By Advocate Shri K. Karthikeya Panicker)

The application having been heard on 3rd March, 1999,  
the Tribunal on the same day delivered the following:

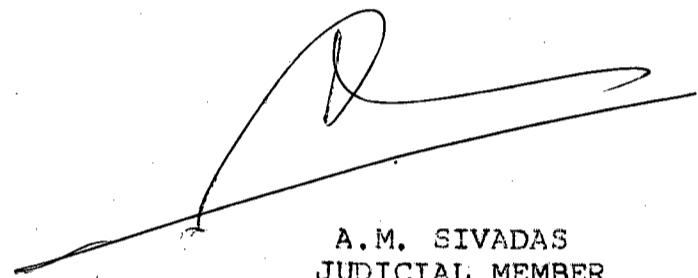
O R D E R

The applicant seeks to direct the respondent to include his name at the appropriate place, in the Divisional Seniority List of Casual Labourers of the Civil Engineering Department of Palghat Division and to grant him re-engagement/absorption in preference to his juniors.

2. When the Original Application was taken up the learned counsel appearing for the applicant submitted that it is suffice to direct the respondent to consider and dispose of A-2 representation within a reasonable time after referring to A-1 and all the relevant documents available at the permanent Way Inspector's Office at Kasargod and Mangalore.

3. Learned counsel appearing for the respondents submitted that there is no objection in adopting such a course.
4. Accordingly, the respondent is directed to consider A-2 representation and pass appropriate orders within a period of two months from the date of receipt of a copy of this order referring to A-1 and all the ~~relevant~~ documents at the office of the Permanent Way Inspector, Kasargod and Mangalore..
5. Original Application is disposed of as above.  
No costs.

Dated the 3rd March, 1999.



A.M. SIVADAS  
JUDICIAL MEMBER

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LIST OF ANNEXURES

1. Annexure A1: True copy of certificate bearing No.P 407/ IX/Misc of 20.8.90 issued by the Permanent Way Inspector, Southern Railway, Mangalore.
2. Annexure A2: True copy of the representation dated, 25.3.96 submitted by the applicant to the respondent.

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